

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 491
(TO BE ANSWERED ON THE 12th December 2022)

**COMPETENCY-BASED TRAINING AND ASSESSMENT OF AIRLINE
STAKEHOLDERS**

491. SHRI BINOY VISWAM

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government intends to issue orders for the training of airline stakeholders in the handling of dangerous goods as per the new Competency Based Training and Assessment (CBTA) developed by the International Civil Aviation Organisation (ICAO);
- (b) whether Government has formed any Committee to look into the issue of in-depth training for airline stakeholders according to their job, functions and responsibilities; and
- (c) the reasons for India having only one International Air Transport Association-approved CBTA-certified center to provide training at 10 levels?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c) The Guidance with respect to Competency Based Training and Assessment (CBTA) for Dangerous Goods Training has been specified by International Civil Aviation Organisation (ICAO) vide their Doc 10147 'Guidance on Competency Based Approach to Dangerous Goods Training and Assessment Edition 2021.'

DGCA initiated amendments for implementation of CBTA in the existing Civil Aviation Requirements (CAR) starting with the study of the provisions and guidance published by ICAO followed by consultation with the stakeholders. An Aviation Regulatory Advisory Panel - Dangerous Goods (ARAP - Dangerous Goods) of the Subject Matter Experts (SMEs) was constituted to consider the issue which has given the suggestion for the implementation of CBTA.

Requisite amendments to the CAR on approval of Dangerous Goods Training Programme have been made to align it with the provisions of CBTA. A revised CAR has been placed on DGCA web site seeking public comments till 29-12-2022.

In India, the Dangerous Goods Training for the personnel engaged in transportation of

Dangerous Goods by air can only be conducted by an organisation having their Dangerous Goods Training Programme approved from DGCA.

There are 21 organisations who have their dangerous good training programme approved from DGCA to impart training in India to the personnel engaged in transport of dangerous goods by air. However, the Dangerous Goods Training Programme as per new Competency Based Training and Assessment would only be approved after final publication of the revised CAR Section 11 Series C Part I Approval of Dangerous Goods Regulations Training Programme.
